

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 3539/2017

New Delhi, this the 9th day of October, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Raj Kumar Anand,
Aged 48 years, Group 'B',
S/o Late Shri R.L. Anand,
R/o 8/399, Sector-III, Rajinder Nagar,
Sahibabad, District : Ghaziabad (U.P.)
Working as Trained Graduate Teacher (Social Science),
Govt. Boys Senior Secondary School,
Mandoli, Delhi-110093. .. Applicant

(Applicant in person)

Versus

1. Chief Secretary,
Govt. of NCT of Delhi,
New Secretariat, I.P. Estate,
New Delhi-110002.
2. Director,
Directorate of Education,
Govt. of NCT of Delhi,
Old Sectt., Delhi-110054.
3. Dr. (Mrs.) Neeraj, Principal,
Holding Current Duty Charge of
Deputy Director of Education, Zone-VI,
District : North-East,
Directorate of Education,
GNCTD, C-Block, Dilshad Garden,
Delhi-110093. | Deleted
4. Head of School/Principal,
Govt. Boys Senior Secondary School,
Mandoli, Delhi-110093. .. Respondents

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard the applicant, who appeared in person.

2. Though no personal mala fides are alleged, the applicant impleaded Dr. (Mrs.) Neeraj, Current Duty Charge of Deputy Director of Education as one of the respondents by her name and, hence, she is deleted from the array of parties of the O.A.

3. The applicant, a Trained Graduate Teacher (Social Science), filed the O.A. seeking the following relief:

- “(a) This Hon’ble Tribunal is pleased to call for record and pass order in the interest of justice.
- (b) To declare the action of respondents for not granted 2nd financial upgradation benefit under MACP Scheme to applicant as illegal arbitrary and discriminatory.
- (c) To direct the respondents to grant 2nd financial upgradation benefit under MACP Scheme to applicant w.e.f. 10.8.2014 within (4) week of order.
- (d) To direct the respondents to pay 10% interest on arrear amount for result of pay fixation after the grant of the 2nd financial upgradation benefit under MACP Scheme to the applicant.
- (e) Any other order as deemed fit.
- (f) Cost of O.A. saddled on respondents.”

4. It is submitted that the applicant made number of representations, including Annexure-I dated 24.07.2017, addressed to the Director of Education, i.e. the respondent No.2, ventilating

his grievances. However, no orders have been passed thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondent No.2 to consider Annexure-I representation, dated 24.07.2017 of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of this O.A. be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

/Jyoti /